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TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 4th August 2017 and is hereby published for general information:-

ACT No. 44 OF 2017.

An Act further to amend the Tamil Nadu Physical Education and Sports University Act, 2004.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-eighth Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Physical Education and Sports University (Amendment) Act, 2017.

Short title and commencement.

(2) It shall come into force at once.

2. In section 12 of the Tamil Nadu Physical Education and Sports University Act, 2004, for sub-section (2) including the proviso thereto, the following sub-sections shall be substituted, namely:-

Amendment of section 12.

“(2) For the purpose of sub-section (1), the Committee shall consist of –

(i) a nominee of the Chancellor, who shall be a retired Judge of the Supreme Court or any High Court or an eminent educationist;

(ii) a nominee of the Government, who shall be a retired or serving officer of the State Government not below the rank of Principal Secretary to Government or an eminent educationist; and

(iii) a nominee of the Syndicate who shall be an eminent educationist.

Explanation.—For the purpose of this sub-section, “eminent educationist” means a person, –

(i) who is or has been a Vice-Chancellor of any University established by the State Government or Central Government; or

(ii) who is a distinguished academician, with a minimum of ten years of experience as Professor in a State or Central University or in both taken together; or

(iii) who is or has been a Director or Head of any institute of national importance:

Provided that the person so nominated shall not be a member of any of the authorities of the University or shall not be connected with the University or any college or any recognized institution of the University.

(2-A) A person recommended by the Committee for appointment as Vice-Chancellor shall—

(i) be a distinguished academician with highest level of competence, integrity, morals and institutional commitment;

(ii) possess such educational qualifications and experience as may be specified by the State Government in consultation with the Chancellor by an order published in the *Tamil Nadu Government Gazette*.

(2-B) The process of nominating the members to the Committee by the Chancellor, the Government and the Syndicate shall begin six months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor and shall be completed four months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor.